

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215- IA/876(AHM) 2024
In
CP(IB)/244(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India

.....Applicant

V/s

Mohit S Sharma

.....Respondent

(Personal Guarantor)

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Advocate

For the Respondent : Ms. Helly Parikh, Advocate

ORDER
(Hybrid Mode)

IA/876(AHM) 2024

Learned new Counsel for the applicant / RP submits that he is in the process of filing a service report during the course of the date, even though the service has been affected. Learned Counsel for the applicant submitted that he has filed a vakalanama on e-mode.

Learned Counsel for the respondent / personal guarantor, Ms. Helly Parikh, appeared and sought one more opportunity to file a reply as well as Vakalatnama.

Let a reply be filed over an extended period of ten days, with a copy to the other side. Thereafter, rejoinder before the next date of hearing.

Meanwhile the respondent / personal guarantor is directed to cooperate with the RP in the present proceedings.

Re-list on 02.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)